- 1271. DR. SANTANU SEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) the number of children adopted in the country during the last three years, year-wise; and
- (b) for how long Government monitors the condition of adopted children especially those who go abroad?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The numbers of children placed in In-country and Inter-country Adoption (year-wise) from 2003 to 2017-2018 are as under:—

Year	In-country Adoption	Inter-country Adoption
2015-2016 (April, 2015 to March, 2016)	3011	666
2016-2017 (April, 2016 to March, 2017)	3210	578
2017-2018 (April, 2017 to March, 2018)	3276	651

Source: CARINGS (from 2011 onwards) and these figures are adoptions reported to CARA.

(b) In case of In-country Adoptions: As per Regulation 13(1) of the Adoption Regulations, 2017 which stipulates that "the Specialised Adoption Agency which has prepared the Home Study Report, shall prepare the post-adoption follow-up report on six monthly basis for two years from the date of pre-adoption foster placement with the prospective adoptive parents, in the format as provided in Schedule XII and upload the same in Child Adoption Resource Information and Guidance System along with photographs of the child".

In case of Inter-country Adoptions: As per Regulation 19 of Adoption Regulations, 2017 which stipulates that "the Authorised Foreign Adoption Agency or the Central Authority or Indian Diplomatic Mission or Government department concerned, as the case may be, shall report the progress of the adopted child for two years from the date of arrival of the adopted child in the receiving country, on a quarterly basis during the first year and on six monthly basis in the second year".